

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD
Division Bench-Court No – I**

**Misc. Application No. ST/EH/30722/2017
in
Service Tax Appeal No. 30119 of 2017**

Korvi Jaya Rao

H.No.MIG-70, AP Housing Board Colony,
Moula-ali, Hyderabad – 500 040

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Appellant(s)

Vs

**Commissioner of Central Tax,
Secunderabad - GST**

Kendriya Shulk Bhavan, LB Stadium Road,
Basheerbagh, Hyderabad, Telangana – 500 004

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Respondent(s)

Appearance

Shri P.V.B. Chary, Advocate for the Appellant
Shri N. Bhanu Kiran, AR for the Respondent.

**Coram: HON'BLE Mr. P.K. CHOUDARY, MEMBER (JUDICIAL)
HON'BLE Mr. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

Date of Hearing: 28.02.2022
Date of Decision: 28.02.2022

FINAL ORDER No. A/30030/2022

[Order per: BENCH]

For the reasons mentioned in the application, the early hearing of appeal is allowed.

Learned advocate appearing on behalf of the appellant submits that they have already settled the dispute under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and they have also filed the final discharge certificate for full and final settlement of tax dues under section 127(6) of the Finance Act (No.2), 2019. In view of the submissions made by learned advocate, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open Court)

**(P.K. CHOUDARY)
MEMBER (JUDICIAL)**

**(P.VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**